



**HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF TRIPURA**

No.F.3 (25)-HC/2022/ 1174

Dated, 25th August, 2022

NOTIFICATION

In exercise of powers conferred under the Regulation 8 of the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010, read with the Rule 24 of the Tripura State Legal Services Authority Rules, 1998, the Chairman, High Court Legal Services Committee, High Court of Tripura in consultation with the Advocate General, State of Tripura and the Members of the Monitoring Committee, High Court Legal Services Committee, High Court of Tripura has been pleased to empanel the following legal practitioners as Panel Lawyers of the High Court Legal Services Committee, High Court of Tripura: -

Panel of lawyer having practicing experience from 07 to 12 years

For conducting Criminal & Civil Cases

Sl. No	Name of the Legal Practitioner with address	Mobile Number/Email ID
1	Ms. Varsha Poddar Address:- B-1, Gitanjali Apartment, Near Rabindra Pally, Agartala, West Tripura PIN-799001	9999094870 varshapoddar1@gmail.com

Panel of lawyer having practicing experience more than 12 years

For conducting Criminal & Civil Cases

Sl. No	Name of the Legal Practitioner with address	Phone/Mobile Number
1	Mr. Partha Sarathi Roy Address:- Chinaihani, PO & PS-Airport, Dist- West Tripura PIN-799009.	9862206032 roypartha228@gmail.com

- (I). The Panel Lawyers shall be paid fee/honorarium as per the Schedule of the Tripura State Legal Services Authority Regulations, 1998 on submission of bill supported by the copies of Memo. of Appointment issued by the HCLSC and the Order/Judgment passed by the Hon'ble High Court in the related case within 02(two) months positively from the date of disposal of the case as well as ending of working month as the case may be.
- (II). The Panel Lawyers shall intimate the Secretary to the High Court Legal Services Committee, High Court of Tripura about the case number, date of filing, position of the case etc. soon after the case is filed in the Hon'ble High Court on behalf of the Legal Aid Beneficiary.
- (III). The Panel Lawyers shall inform the development of case(s)/assignment(s), lying pending with him/her, to the Secretary to the High Court Legal Services Committee, High Court of Tripura **on monthly basis** for evaluation of his/ her performance in respect of each and every assigned legal aid case.
- (IV). The Panel Lawyers shall render their services for legal aid, as and when called for.
- (V). If a Panel Lawyer is found to be guilty of misconduct or violates any of the provisions of the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010; and/or the Tripura State Legal Services Authority Rules, 1998, he or she shall be liable to be removed from the Panel besides any appropriate legal proceedings.

This is issued in addition to the earlier Notification No. F.3(25)-HC/2022/755, dated. 25.05.2022.

This will come into force with immediate effect.

By order,

(Rajib Bhattacharjee)
Secretary to the High Court Legal Services Committee
High Court of Tripura

No.F.3 (25)-HC/2022/ 1175-88

Dated, 25th August, 2022

Copy to: -

1. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala for kind appraisal of His Lordship;
2. The Secretary to the Hon'ble Mr. Justice T. Amarnath Goud, Executive Chairman, Tripura State Legal Services Authority for kind appraisal of His Lordship;
3. The Secretary to the Hon'ble Mr. Justice A. Lodh, Chairman, High Court Legal Services Committee, High Court of Tripura for kind appraisal of His Lordship;
4. The Secretary to the Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura for kind appraisal of His Lordship;
5. The Advocate General, State of Tripura, Agartala;
6. The President, High Court Bar Association, High Court of Tripura, Agartala;
7. The Secretary, High Court Bar Association, High Court of Tripura, Agartala;
8. The Member Secretary, Tripura State Legal Services Authority, Agartala, West Tripura;
9. The P.S-I. attached with the Registrar General, High Court of Tripura, Agartala;
10. All the Panel Lawyers;
11. The System Analyst, High Court of Tripura, Agartala. He is directed to upload the same in the official website of the High Court of Tripura;
12. All the Court Masters, High Court of Tripura, Agartala;
13. Concerned file; and
14. **NOTICE BOARD.**

**Secretary to the High Court Legal Services Committee
High Court of Tripura**